

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 992**

TO BE ANSWERED ON FRIDAY, 22ND JULY, 2022

Bar on Contesting Election from more than one Seats

992. SHRI KOMATI REDDY VENKAT REDDY:
SHRI MANNE SRINIVAS REDDY:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government has any proposal for amending law related to contesting election from more than one seat to put bar on people contesting from more than one seat or a hefty fine on those vacating one of the constituencies and forcing a by-poll;
- (b) if so, the details and present status thereof; and
- (c) the details of amount spent/losses incurred to the exchequer due to by-polls at various levels including MP/MLAs/local body elections since 2014 onwards?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) & (b): The matter related to contesting of election from two constituencies simultaneously as contemplated under the Representation of the People Act, 1951, is *sub-judice* in the Supreme Court in Writ Petition (C) No. 967 of 2017 in the matter of Ashwini Kumar Upadhyay Vs. Union of India & another.
- (c): The Election Commission of India has informed that no such record has been maintained by them.
